

श्री राजनारायण : माननीया, हम समझे नहीं ।

THE DEPUTY CHAIRMAN: I think the Minister should clearly say that those who retire would be excluded. You can amend it.

DR. RAM SUBHAG SINGH: That is our intention in the matter, Madam.

SHRI BHUPESH GUPTA: You can give it in word. You say all right. You can give an explanation that those who retire shall not be any more members of the Committee. That is for removal of any doubt.

SHRI ABID ALI (Maharashtra): It can be only "excluding the retiring members", that much. If you put in the other amendment, then those who may be re-elected will become ineligible.

THE DEPUTY CHAIRMAN: "This House resolves that the term of office of the present members of the Rajya Sabha serving on the Committee on Public Accounts be extended up to the 30th April, 1968, subject to those who will cease to be members of the Rajya Sabha". Will this be all right?

SHRI BHUPESH GUPTA: "Subject to those" is not the language.

श्री राजनारायण : माननीया, अगर ऐसा रहेगा तो जो 28 तारीख को चुना जायेगा, वह आ जायेगा । देखिये, गलत काम मत कीजिये ।

SHRI BHUPESH GUPTA: It may be like this: "Subject to the fact that such members of the Rajya Sabha as may retire on 2nd April, 1968, shall cease to be members of the Committee."

DR. RAM SUBHAG SINGH: I accept this amendment.

THE DEPUTY CHAIRMAN: I shall put the motion again :

"This House resolves that the term of office of the present members of the Rajya Sabha, except those who retire on the 22nd April, 1968, serving on the Committee on Public Accounts be extended up to the 30th April 1968".

The motion was adopted.

श्री राजनारायण : माननीया, दोनों में फर्क है । हम लोगों को अनावश्यक ज़िद कर के कोई वडिंग नहीं बनानी चाहिये । जो 2 अप्रैल को रिटायर करते हैं वे कमेटी के सदस्य नहीं रहेंगे . . .

उपसभापति : वह साफ है ।

श्री राजनारायण : आप कहती हैं कि जो मेम्बर नहीं रह जायेंगे वे नहीं रहेंगे, किन्तु उनका अगर एलेक्शन फिर हो गया तो वे मेम्बर रह जायेंगे . . .

SOME HON. MEMBERS No, no.

श्री राजनारायण : पच्चीस आदमी एक साथ बोलेंगे तो मामला कैसे बनेगा । अगर यह मकसद इसमें साफ है कि जिस सदस्य का टर्म 2 अप्रैल को खत्म होता है वह सदस्य अगर 28 तारीख को चुना भी जाय तो भी वह इस समिति का सदस्य नहीं रहेगा, तो ठीक है । लेकिन भाषा गोल नहीं रहनी चाहिये, भाषा इसकी बिल्कुल साफ रहनी चाहिये ।

THE DEPUTY CHAIRMAN: Any one who will be elected on the 28th has to take the oath. He is not a member until he comes again.

SHRI BHUPESH GUPTA: You are right. He is not a member.

MOTION RE EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON PUBLIC UNDERTAKINGS

DR. RAM SUBHAG SINGH: Madam, I beg to move the following Motion:

"This House resolves that the term of office of the present members of the Rajya Sabha, except those who retire on the 2nd April, 1968, serving on the Committee on Public Undertakings be extended up to the 30th April, 1968".

The question was put and the motion was adopted.

REFERENCE TO CALLING ATTENTION NOTICE RE THE PUNJAB APPROPRIATION BILL, 1968

SHRI NIREN GHOSH (West Bengal): Calling attention notice on Punjab is important. Why should it go to the Home Minister? The Punjab Governor has signed the Money Bill without even being signed by the Deputy Speaker which is illegal. It is not even signed by the Deputy Speaker before he signed it. It is a gross irregularity. It should be admitted and immediately discussed.

SHRI BHUPESH GUPTA (West Bengal): I have got an order by the Governor which shows it is signed by the Governor. "The Punjab Appropriation Bill, 1968, was passed by both Houses of the Punjab Legislature. I certify that the Appropriation Bill 1968 is a Money Bill within the meaning of article 199 of the Constitution". For Deputy Speaker there is no signature. For Governor there is signature dated 22nd March, 1968. How is it that a copy has come into our hands which carries the signature of the Governor but not the signature even of the Deputy Speaker? It appears that the Deputy Speaker thought, "First let the Governor sign, then I will sign". That is why it was done. Then it was taken there so that the Deputy Speaker would sign later on. But the law provides that it is to be signed by the

Speaker before even the Governor looks at it. Here is an original document.

SHRI NIREN GHOSH: Illegal and unconstitutional. It shows how the Congress Party behaves.

श्री राजनारायण (उत्तर प्रदेश) : मेरा एक पाइन्ट आफ़ आर्डर है। माननीया, यह बहुत ही बड़ा संवैधानिक प्रश्न है। कल आप के सेक्रेटेरिएट को बाकायदा फोटोस्टैट कापी दी गई तो कहा गया कि हम घर विभाग भेज रहे हैं। घर विभाग ने आज तक उस पर कोई स्पष्टीकरण नहीं किया। अब ज़रा कृपा कर के आप इसकी नज़ाकत को देखें। यदि किसी प्रकार से हमारे सम्मानित सदस्य के हाथ में यह लेटर न लग गया होता तो हम लोगों को सदन में यही सूचना दी गई थी कि डिप्टी स्पीकर ने स्पीकर की जगह सिग्नेचर किये हैं। इस प्रकार सदन को गुमराह किया गया है, सदन से असत्य बोला गया है। इस लिये मैं विशेषाधिकार अवहेलना का प्रश्न उस मंत्री के विरुद्ध उठाना चाहता हूँ और उन अधिकारियों के विरुद्ध उठाना चाहता हूँ जिन्होंने राज्य सभा को यह गलत सूचना दी कि डिप्टी स्पीकर ने सिग्नेचर किया, स्पीकर के चले जाने के बाद। क्योंकि यह बहुत ही महत्वपूर्ण प्रश्न है, इसलिये हमारी नोटिस कृपा कर के विशेषाधिकार अवहेलना की भी ले लीजिये। मैं आप से निहायत अदब के साथ अर्ज़ करूंगा कि इस सवाल को पार्टी का सवाल न बनाया जाय। अगर हम इस तरह विशेषाधिकार अवहेलना की इजाज़त दे कर चलते रहेंगे तो इस सदन में कभी भी कोई मर्यादा नहीं रहेगी। अब यह देखा जाय कि लगातार कितने कितने दिनों तक हम लोग गुमराह रहे और कल जब हमारे सम्मानित सदस्य ने फोटोस्टैट कापी ला कर दी तब हम लोगों ने कॉलिंग अटेंशन का नोटिस दिया। इस लिये हमारा यह नोटिस भी ले लिया जाय।